

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

31. IA 1999/2023
In
C.P. (IB)/541(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Edelweiss Asset Reconstruction Company
VS
Champalalji Finance Pvt. Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

IA 1999/2023

1. Ms. Swechcha Mishra i/b Mr. Amar Vivek, Ld. Counsel for the Applicant present.
2. This is an Application filed by the Applicant u/s 22(3)(a) of the Code submitting that, in the First CoC meeting held on - 26.04.2023, the CoC resolved to confirm Mr. Anand Sonbhadra, Interim Resolution Professional to act as Resolution Professional for conducting the CIRP of the Corporate Debtor.
3. In view of above, the IA 1999/2023 is allowed and disposed of.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)